Central Administrative Tribunal Principal Bench, New Delhi.

CP-417/2015 in OA-4272/2014

New Delhi this the 16th day of March, 2016.

Hon'ble Sh. V. Ajay Kumar, Member (J) Hon'ble Mr. Shekhar Agarwal, Member (A)

Jiji Joby, Staff Nurse,

aged about: 39 years, Wife of Mr. Joby K.V., Resident of: 249 - C, Pocket E, G.T.B. Enclave, Delhi: 110093. Date of Appointment/working as Staff Nurse In erstwhile Municipal Corporation of Delhi since: 23.01.1996. Presently posted at: Swami Dayanand Hospital, East Delhi Municipal Corporation, Dilshad Garden, Shahdara, Delhi.

Petitioner

(By Advocate: Mr. Pardeep Kumar)
Versus

- Mr. P. K. Gupta, I. A. S, Commissioner, North Delhi Municipal Corporation, Dr. S. P. Mukherjee Civic Center, Minto Road, New Delhi- 110002.
- Mr. Amit Yadav, I. A. S, Commissioner, East Delhi Municipal Corporation, 419, Udyog Sadan Patparganj Industrial Area, New Delhi: 110096.
- Dr. Puneet Kumar Goel, I. A. S, Commissioner, South Delhi Municipal Corporation, Dr. S. P. Mukherjee Civic Center, Minto Road, New Delhi- 110002.
- Mr. Arun Baroka, I. A. S, Principal Secretary, Department of Health and Family Welfare, Government of N. C. T Delhi, 9th level, Delhi Secretariat, I. P. Estate, New Delhi.: 110002.

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 Mr. Chetan B. Sanghi, I. A. S. Director, Directorate of Local Bodies, Government of N. C. T Delhi, 10th level, Delhi Secretariat, I. P. Estate,

New Delhi.: 110002. ... Respondents

(By Advocate: Ms. Anupama Bansal and Mr. R. N. Singh)

ORDER (ORAL)

Mr. V. Ajay Kumar, Member (J)

Heard both sides.

- 2. This Tribunal disposed of OA No. 4272/2014 on 03.12.2014 as under:
 - "4. In the circumstances, the OA is disposed of, without going into the merits of the case, by permitting the applicants to file representation ventilating their grievance to the respondents within four weeks from the date of receipt of a copy of this order and on receipt of such a representation the respondents shall consider the same and pass appropriate reasoned and speaking order within 90 days there from, in accordance with law."
- 3. Ms. Anupama Bansal, learned counsel appearing for the respondents today produced an office order dated 11.03.2016 whereunder the case of the applicant is considered for NFSG and submits that in view of the compliance of the order of this Tribunal, CP may be dismissed.
- 4. In the circumstances and in view of the substantial compliance of the order of this Tribunal, nothing survives in the CP and accordingly, the same is closed. Notices issued to the respondents

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are discharged. However, the petitioner is at liberty to question the order now passed, if he is still having any grievance against the same, in accordance with law. No costs.

(Shekhar Agarwal) Member (A) (V. Ajay Kumar) Member (J)

/ns/